

**Judicial Translator (Open) Examination, 2019**

**Stage II Main (Descriptive) Examination**

Total Marks: 200

Time Allotted: 120 Minutes

Question no. 1 Translate following passage in English;

60

इसके अतिरिक्त, जैसा कि उच्च न्यायालय द्वारा उल्लेख किया गया है, प्रथम इत्तिला रिपोर्ट विश्व शब्दकोष नहीं है जिसमें घटना के समस्त ब्यौरे अंतर्विष्ट हों। प्रथम इत्तिला रिपोर्ट विश्व शब्दकोष नहीं है जिसमें यह प्रत्याशा की जाती हो कि उसमें अभियोजन पक्षकथन के समस्त ब्यौरे अंतर्विष्ट हों। यह पर्याप्त होगा यदि घटना के बारे में अभियोजन पक्षकथन के मोटे-मोटे तथ्य प्रकट होते हों। यदि प्रथम इत्तिला रिपोर्ट विलंब के बिना दर्ज की जाती है, तो उसमें हमलावरों या साक्षियों के नामों के बारे में हुआ लोप सदैव अभियोजन पक्ष के लिए घातक नहीं होगा। जब तक मामला गढ़ने के संकेत न हों, न्यायालय केवल लोप के कारण ही प्रथम इत्तिला रिपोर्ट में दिए गए अभियोजन के पक्षकथन को नामंजूर नहीं कर सकता है। प्रस्तुत मामले में, प्रथम इत्तिला रिपोर्ट विलंब के बिना रजिस्ट्रीकृत की गई थी और प्रथम इत्तिला रिपोर्ट तत्परता से रजिस्ट्रीकृत कराना ही अभियोजन के पक्षकथन के प्रति विश्वास उत्पन्न करता है। प्रथम इत्तिला रिपोर्ट का उद्देश्य विधि के अधीन कार्रवाई को आरंभ करना है।

Question no. 2 Translate the following passage in Hindi:

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There is distinction between readiness to perform the contract and willingness to perform the contract. By readiness may be meant capacity of the plaintiff to perform the contract which includes his financial position to pay the purchase price. For determining his willingness to perform his part of the contract, the conduct has to be properly scrutinized... The factum of readiness and willingness to perform plaintiff's part of the contract is to be adjudged with reference to the conduct of the parties and the attending circumstances. The court may infer from the fact and circumstances whether the plaintiff was ready and was always ready and willing to perform his part of the contract. The fact of this case would amply demonstrate that the petitioner/plaintiff was not ready nor had the capacity to perform his part of the contract as he had no financial capacity to pay the consideration in cash as contracted and intended to buy for the time which disentitles him as time is of the essence of the contract.

Question no. 3: Write an Essay of two hundred words in English language  
one of the following topics:

on any

40

Value of Travelling

OR

India of my Dreams

Question no. 4

20

( a ) Write synonyms of the following words:

1. Admirable
2. Cool
3. False
4. Graceful
5. Quiet

( b ) Write antonyms of the following words:

1. Assert
2. Fact
3. Disappear
4. Lenient
5. Pardon

( c ) Correct the spelling of the following words:

1. Acheive
2. Disapoint
3. Knolehge
4. Ocassion
5. Seperate

( d ) Correct the following sentences:

1. It is raining when I got home last night.
2. I have not ate anything.
3. I fell asleep while I watched T V.
4. If the world ended tomorrow I will be very sad.
5. The students were not interested in the lesson because it was bored.

Question no. 5 Read the passage below and answer the questions that follow:

20

Conversation indeed the most easily teachable of all arts. All you need to do in order to become a good conversationalist is to find a subject that interests you and your

listener. There are, for example, numberless hobbies to talk about. But the important thing is that you must talk about the other fellow's hobby rather than your own. therein lies the secret of your popularity. Talk to your friends about things that interest them and you will get a reputation for good fellowship, charming wit and brilliant mind. There is nothing that pleases people so much as your interest in their interests. A good conversationalist can be effective only if he/she is able to blend humour, wit, topics of good interest, presence of mind, knowledge of various things, logical thinking etc. in fine proportion. Praise and appreciate people, for nothing pleases a man more than proportion. Praise and appreciate people, for nothing pleases a man more than appreciation and flattery. It is just as important to know what subjects to avoid as what subject to select for good conversation. Be careful to avoid unpleasant topics. Avoid talking about yourself unless you are asked to do so. Use simple words and let the conversation be interesting. Avoid flowery use of language. Do not repeat the things or talk about boastfully about your own self. Let the talk be lively and interesting. People are interested in their own problems, not yours; sickness or death bores everybody. Similarly age-old tales, happenings of the past even though they may be real, will never interest the listeners. The only who willingly listen to such talk is the doctor, because he gets paid for it.

- (1) What are the basic needs of good conversation ?
- (2) What should be avoided in good conversation ?
- (3) How can conversation be made effective ?
- (4) What topics do not interest people ?

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Question no. 1 Translate following passage in English;

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اس ضمن میں شکایت گزار کے فاضل وکیل نے عدالت ہذا کے مقدمات کا حوالہ دیتے ہوئے زور دیا کہ FIR کے اندر ان میں ہونے والی تاخیر تمام مقدمات میں مہلک نہیں ہوتی کیونکہ یہ مصدقہ اور قابل اعتبار آنکھوں دیکھی اور اطمینانی شہادت کو ساکت یا ضائع نہیں کرتی۔ مذکورہ وکیل سے کوئی اختلاف نہ ہے۔ تاہم یہ مشاہدے میں آیا ہے کہ بلا کسی جواز کے عدالت نے ہمیشہ FIR کے اندر ان میں تاخیر کو مہلک سمجھا ہے جو استغاثہ کی کربنی میں شک کا موجب ہوتا ہے جس کی وجہ سے مقدمہ دیر پھرتا ہے۔ عدالت ہذا کی جانب سے ہمیشہ یہ قرار دیا جاتا رہا ہے کہ FIR استغاثہ کے مقدمے کی اساس ہوتی ہے جو کہ مقدمے میں ملوث افراد کے خلاف ان کے گناہ کو ثابت کرنے کے سبب میں استغاثہ کی بنیاد ہوتی ہے۔ جس FIR کا کردار انتہائی مرکزی ہوتا ہے۔ اگر FIR کے اندر ان اور تفتیش کے شروع ہونے میں تاخیر ہوتی ہے تو یہ شک کو جنم دیتی ہے جس کا فائدہ بلاشبہ ملزم کے سوا کسی اور کو نہیں دیا جاسکتا۔ مزید برآں ابتدائی تفتیش کے بعد FIR دینے سے اس کی شہادتی اہمیت ختم ہو جاتی ہے۔

Question no. 2 Translate the following passage in Urdu:

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Question no. 3: Write an Essay of two hundred words in English language on any one of the following topics: 40

Value of Travelling  
OR  
India of my Dreams

Question no. 4 20

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